

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 481 of 2020

IN THE MATTER OF:

M/s. Albanna Engineering LLC.

...Appellant

Versus

M/s. Sanghvi Movers Ltd & Ors..

...Respondents

Present:

For Appellant :

**Mr. Santosh Paul, Senior Advocate with
Mr. John Mathew, Advocates**

For Respondents :

**Mr. Shiv Kumar Suri, Advocate for R-1 to R-4
Mr. Rajesh Kumar, Advocate for R-6 and R-7
Mr. Pranoy Harilal, Advocate for R-8
Mr. Anand Shankar Jha, Advocate for R-9**

O R D E R

(Through Virtual Mode)

08.09.2020 Learned counsel for Respondent No. 1 submits that reply filed on behalf of Respondent No. 1 is adopted as reply on behalf of Respondent No. 2 to Respondent No. 4 as well.

Mr. Rajesh Kumar, Advocate representing Respondent Nos. 6 and 7 has filed his status report.

Mr. Pranoy Harilal, Advocate representing Respondent No. 8 submits that since Respondent No. 8 is not a contesting Respondent, no reply is intended to be filed on his behalf.

Mr. Anand Shankar Jha, Advocate representing Respondent No. 9 seeks some more time to file reply-affidavit. Two weeks' time is granted to Respondent No. 9 to file reply-affidavit. Rejoinder thereto, if any, may be filed within one week thereof.

Pleading may be completed and wherever written submissions have not been filed on behalf of any party, the same shall be filed, not exceeding three pages, within two weeks.

Learned counsel for Respondent Nos. 1 to 4 submits that 'Performance Bank Guarantees' are going to expire on 30th September, 2020. The same be renewed for a further period of three months.

Let the appeal be posted 'for Admission (After Notice)' on **12th October, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

/ns/gc/